

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KATARIYA PET PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Katariya Pet Private Limited
2.	Date of incorporation of corporate debtor	30.09.2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2016PTC166634
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No.3/4/1A, Milkat No.2253, Handewadi Road, Opp Indian Oil Petrol Pump, Behind Samriddhi Hotel, Uruli Devachi Road, Katraj-bypass Road, Taluk Haveli, Pune, Maharashtra - 421 308
6.	Date of closure of Insolvency Resolution Process	01.02.2021
7.	Liquidation commencement date of corporate debtor	On 28.01.2022 order was delivered. However, it was published on 16.02.2022.
8.	Name and registration number of the insolvency professional acting as liquidator	Megha Agrawal Reg.No.: -IBBI/IPA/-001/IP-P-01456/2018-2019/12272
9.	Address and e-mail of the liquidator, as registered with the Board	Address: -001, Shivranjini Apartments, In Circle of Congress Nagar Garden, Congress Nagar, Nagpur-400012. E-mail: ip.meghaagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Plot no.72, c/o Dr. Prakashe, Opp. Dew Trinity Hospital, Hindustan Colony, Near Sai Mandir, Wardha Road, Nagpur 440015 E-mail: liquidation.katariya@gmail.com
11.	Last date for submission of claims	18.03.2022

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Katariya Pet Private Limited** on **28.01.2022 (Order published on 16.02.2022)**.

The stakeholders of **Katariya Pet Private Limited** are hereby called upon to submit their claims with proof on or before 18.03.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



IP Megha Agrawal

Date: 19.02.2022

Place: Nagpur